

HIGH COURT OF DELHI AT NEW DELHI

No. 188/Rules/DHC

Dated: 13.07.2026

PRACTICE DIRECTIONS

Pursuant to the directions issued by this Hon'ble Court in its order dated 20.11.2025 passed in Writ Petition (Civil) No. 16713/2025 titled "*Nasir vs. Commissioner of Customs*", Hon'ble the Chief Justice has been pleased to issue the following directions for compliance by all concerned:

1. In matters relating to the release of goods detained by the Customs Authorities, the Registry shall verify whether any other petition has been filed by the same petitioner in respect of the same or related subject matter and, if so, shall give a noting in the 'Office Note' regarding the same.
2. Every writ petition shall contain a declaration that no other petition concerning the same cause of action has been filed by the petitioner. If any such petition has been filed, complete particulars thereof shall be given in the petition

These directions shall come into force with immediate effect and shall be complied with by all concerned.

By Order

Sd/-

(ARUN BHARDWAJ)
REGISTRAR GENERAL